

ITEM NO.63

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).422/2024

SHARJEEL IMAM

Petitioner(s)

VERSUS

STATE (NCT OF DELHI)

Respondent(s)

(FOR ADMISSION and IA No.241150/2024-EXEMPTION FROM FILING O.T. and IA No.242877/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.
Ms. Fauzia Shakil, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. The learned senior counsel, Mr. Siddharth Dave for the petitioner does not press for the prayer (a) of the Writ Petition, however, submits that the bail application being Criminal Appeal No.184/2022 is not being heard since last two years, and hence, appropriate directions be given to the High Court.
2. This being the Writ Petition filed under Article 32 of the Constitution of India, we are not inclined to entertain the same. However, the petitioner shall be at liberty to request the High Court to hear the said appeal as expeditiously as possible and preferably on the next date fixed, i.e., 25.11.2024 and it is expected that the High Court shall consider the said request.
3. The Writ Petition is dismissed.
4. Pending applications, if any, also stand disposed of.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)